

(23) (40)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.679/95

Between:

Date of Order: 27.6.95.

1. N.Radha Krishna
2. P.Munisankaraiah
3. N.Ramananaiah
4. Pachur Chandraiah
5. R.Chengalrayudu
6. T.Sreenivasulu
7. G.Chandra

...Applicants.

And

1. General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
Sattipalli Post, Tirupatni,
Chittoor District.

...Respondents.

Counsel for the Applicants : Mr.K.Sudhakar Reddy

Counsel for the Respondents : Mr.G.S.Sanghi, SC for Railways.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

Contd...

OA 679/95.

Dt. of Order: 27.6.95.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

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There are seven applicants in this O.A., who are members of the family from whose posession land was acquired for establishment of the Railway Repair Shop at Tirupathi. A notification was issued bearing No.1/84 dt.5.5.1984 calling for applications from the family members of the land displaced persons for providing employment as per extant rules. It is stated that all the applicants herein applied for employment immediately after notification but it is alleged that the Respondents organisation did not consider their cases for appointment till now. It is also alleged that no letter rejecting the claim of the applicants was also sent to them. The applicants rely on the Judgement of this Tribunal in OA 967/91 dt.22.12.1994 (T.Guravaiah & 11 others Vs. General Manager, South Central Railway, Secunderabad & another), for consideration of their cases for appointment. The applicants further submit that they are similarly situated as the applicants in OA 967/91 and hence they are entitled for the same direction as given in the above referred O.A. It is further stated by the applicants herein that the respondent authorities orally directed them to obtain a Judgement as delivered in OA 967/91 to consider their cases for appointment against land displaced persons quota. Hence they approached this Tribunal by filing this O.A. praying for a direction for the respondents herein to consider them for appointment in any post in Group-D.

2. It is stated by the applicants counsel that the appointment in Group-D post has been given to number of applicants,

To

1. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer ,
Carriage Repair Shop,
Sattipalli Post, Tirupathi,
Chittoor District.
3. One copy to Mr.K.Sudhakar Reddy,Advocate,CAT,Hyderabad.
4. One copy to Mr.G.S.Sanghi,SC for Railways,CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One spare copy.

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even if they have submitted their applications belatedly.

Hence the applicants herein are entitled to get appointment following the Judgement of this Tribunal in OA 967/91.

3. Heard Shri K.Sudhakar Reddy, learned counsel for the applicant and Shri G.S.Sanghi, learned standing counsel for the Respondents. The learned standing counsel admits that this O.A. is covered by the Judgement of this Tribunal in OA 967/91. However, he submits that their applications will be considered subject to the availability of the posts, their qualifications and other requirement for absorption in the Carriage Repair Shop in Group-D posts and also subject to the verification that land has been acquired from their family members and none of the family members have so far been offered employment against land displaced persons quota.

4. In view of the above submissions, following direction is given :-

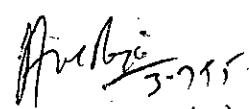
Respondent No.1 is directed to consider the claim of the applicants for appointment to any post in Group-D, for which they are educationally and in all other respects eligible, provided posts are available and also subject to the condition that land has been acquired from their family members for Tirupathi CRS shop and none of the members from their family have so far been appointed against land displaced persons quota.

5. Original Application ordered accordingly. No order as to costs.


(R.RANGARAJAN)
Member (A)

Dt. 27th June, 1995.
Dictated in Open Court.

av1/


DEPUTY REGISTRAR(J)

contd...

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (C)

AND

R.Rangarajan
THE HON'BLE SHRI A.B.GORITHI: MEMBER (A)

DATED 27-6-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 679/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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